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title: An explanatory statement showing reasons for immediate legislation by promulgation of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2015 (No. 4 of 2015).

HON. SPEAKER: Item No.3 Statement regarding Ordinance.

THE MINISTER OF RURAL DEVELOPMENT, MINISTER OF PANCHAYATI RAJ AND MINISTER OF DRINKING WATER AND SANITATION (SHRI CHAUDHARY BIRENDER SINGH): Madam Speaker, I beg to lay on the Table an explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Amendment) Ordinance, 2015 (No. 4 of 2015).

HON. SPEAKER: Now, Statement to be made by Minister. I would like to say that let us wait till they can come inside the House.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU) : My suggestion is that we were only taking it for introduction. Once it is taken for consideration, Members could have spoken whatever they wanted to speak. Before that, they are making their speeches.

HON. SPEAKER: I know it. But their objection was for introduction itself. That is why, I have given my ruling. Now, the Minister has introduced it.

SHRI M. VENKAIAH NAIDU: It is good that you have given your ruling. The Leader of the Opposition said earlier that nothing will change. The law will continue. You can have the second Ordinance immediately after 20th March, 2015. That is what the Leader of the Opposition or the Congress Party has said earlier. Forgetting what they have said, what they have done all those years and how many Ordinances they have passed? If they go on making political comments, Madam, the Government cannot simply sit silent and then accept whatever they are saying. It is the prerogative of the House. The House can discuss and decide this way or that way. The House has passed it in an overwhelming manner. They are saying that we are bulldozing. What is bulldozing? Is majority approval a bulldozing? What is the new definition that they wanted to give? My suggestion is that let them raise their objections. The Government also has a plan about this Bill. I want to take the House into confidence. We have some suggestions about this Bill. I am discussing with others also. Without even hearing that at the introduction Stage, the Bill which was overwhelmingly approved, that should not be done. It is very unfair. They are doing it for political sake.

I would request Madam Speaker to take note of the fact that the placards were brought into the House and what should be done with regard to such thing should also be discussed and decided once for all. Otherwise, everybody will follow the same suit.

HON. SPEAKER: Mr. Minister, do you want to make a statement or do you wait till they come back?